HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

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Subject: Revision of scheme for rationalization of nomenclature and categorization of cases filed in the High Court of Jammu and Kashmir.

Ref: Order No. 69/GS dated 17.04.2019

ORDER

No: 270 **Dated:** 11/06/2019

In continuation to the above referred order, it is hereby ordered that Appeals under Food Safety and Standards Act, shall be assigned the nomenclature FAO (FSS), whereas the Petitions under Section 104 of the Constitution of Jammu and Kashmir, shall be assigned the nomenclature CM (M).

By order.

(Sanjay Dhar)
Registrar General
11/06/19

No: 6008-18/RS **Dated:** 11/06/2019

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs Justice _____
   ..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Registrar Rules, High Court of J&K, Srinagar,
   ..... for information.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar for information and necessary action.
6. CPC e-Courts, High Court of J&K for uploading on the High Court Website.

Registrar General
11/06/19

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